

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

22

**IA(COMPANIES.ACT)/47(MB)2024
IN CP/951(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.03.2024**

NAME OF THE PARTIES:

Navalkumar Bhoot

Vs

Narendra Vegetable Products Private Limited

SECTION: 241-242(4) OF THE COMPANIES ACT, 2013

ORDER

1. No representation on behalf of the Petitioner. Adv. Anuj Desai, for the Respondent.
2. This is an application filed by Applicant i.e. Navalkumar Bhoot. Ongoing through records, it shows that the main company petition is reserved for order on 15.02.2024. Today when the matter was called twice, there is no representation from the side of Applicant. Hence, IA(COMPANIES.ACT)/47(MB)2024 is **dismissed as non-prosecution.**

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)